
(2017) 03 RAJ CK 0056
In the Rajasthan High Court
Case No : 4083 of 2017

Prahlad Kumar Sen S/o Shri Narayan Lal Ji Sen APPELLANT
Vs
State of Rajasthan RESPONDENT

Date of Decision : 22-03-2017

Acts Referred:

Citation : (2017) 03 RAJ CK 0056

Hon'ble Judges : Kanwaljit Singh Ahluwalia

Bench : SINGLE BENCH

Advocate : Praveen Sharma, Sanjay Sharma

Final Decision : Allowed

Judgement

1. The petitioners are posted as Multipurpose Health Worker (Male) in the Medical and Health Department of the State of Rajasthan. In the present petition prayer has been made that the petitioners are entitled to grant of selection scale on completion of service after 9-18-27 years.
2. Mr. Sanjay Sharma, learned Addl. Government Counsel appearing for the respondents has very fairly submitted that the controversy raised in the present petition is no longer res integra and is squarely covered by the judgment rendered by the Single Judge at Principal Seat at Jodhpur, in the case of Dadam Das Vaishnav vs. State of Rajasthan & Ors., SBCWP No.8309/2012, decided on 20.5.2013. The learned Government Counsel further submitted that Division Bench of this Court in

Govind Dan Charan vs. State of Rajasthan, D.B. Civil Special Appeal (Writ) No. 1068/2014, decided on 17.12.2015 along with six connected appeals, has also held that Malaria Surveillance Workers who were merged with cadre of Multipurpose Health Worker are entitled to grant of selection scale on completion of service after 9-18-27 years.

3. In view of very fair stand taken by the learned counsel for the respondents, the present writ petition is allowed in terms of the order passed in Govind Dan Charan vs. State of Rajasthan, D.B. Civil Special Appeal (Writ) No. 1068/2014, decided on 17.12.2015.